

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4449
ANSWERED ON:22.04.2010
AMENDMENTS IN SPECIAL MARRIAGE ACT
Gangaram Shri Awale Jaywant

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to amend Special Marriage Act;
- (b) if so, the details thereof;
- (c) whether the Government is considering to abolish the 30 days period notice for court marriage; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) & (b): The Law Commission of India has recommended certain amendments in the Special Marriage Act, 1954 in its 212th, 217th and 227th reports which have been circulated to the State Governments and the Union territories for seeking their views/comments thereon as the subject matter of the said Reports falls under List III - Concurrent List of the Seventh Schedule to the Constitution.

(c) & (d): The Government is considering a proposal to amend the Indian Penal Code and the Special Marriage Act, 1954 inter alia to omit the words `for a period of not less than thirty days` in section 5 of the Special Marriage Act, 1954.